

NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
GOVT. OF INDIA

(Constituted Under the Consumer Protection Act, 1986)

Telephone NO.24608711
Fax No.24651505

Website: <http://ncdr.com.in>



Upphokta Nyay Bhawan
'F' Block
GPO Complex, INA
NEW DELHI-110 023

No. Listing/Benches/NCDRC/2019-2020

December 24, 2019


CIRCULAR

The Hon'ble President, National Commission is pleased to constitute a fresh Bench Roster as well as allocation of the matters, w.e.f. 02.01.2020 till further orders, as indicated below:-

Bench	Constitution of the Bench	Matters presently listed before Bench	Matters will be heard by Bench w.e.f. 02.01.2020
Bench No.1	HON'BLE PRESIDENT HON'BLE Mrs. M. SHREESHA	Bench No.1	Bench No.2 (except Medical Negligence Cases)
Bench No.2	HON'BLE Mr. JUSTICE V.K. JAIN (Sitting singly)	Bench No.2	Bench No.1 (except Medical Negligence Cases)
Bench No.3	HON'BLE Ms. JUSTICE DEEPA SHARMA (Sitting Singly)	Bench No.3	Bench No.5 (and Medical Negligence Cases of all Hon'ble Benches)
Bench No.4	HON'BLE Mr. PREM NARAIN HON'BLE Mr. C. VISWANATH	Bench No.4	Bench No.6 (except Medical Negligence Cases)
Bench No.5	HON'BLE Mr. ANUP K. THAKUR HON'BLE Dr. S.M. KANTIKAR	Bench No.5	Bench No.3 (except Medical Negligence Cases)
Bench No.6	HON'BLE Mr. DINESH SINGH	Bench No.6	Bench No.4 (except Medical Negligence Cases)

Note:

1. All the pending medical negligence cases, except Part-Heard cases, will be heard by the Hon'ble Bench of which Hon'ble Dr. S.M. Kantikar is a Member.
2. The Part-heard matters, including part-heard medical matters, will be heard by the same Bench.
3. Henceforth, fresh Execution cases will be heard by all the Hon'ble Benches of the National Commission irrespective of Bench which has decided the Complaint.


(IQBAL AHMED)
Deputy Registrar

Copy to:-

- i) Sr. PPS to Hon'ble President, NCDRC
- ii) PS (s) to Hon'ble Member (s), NCDRC
- iii) PS to Joint Registrar, NCDRC
- iv) Assistant Registrar (s), Court Master (s)/ SO (s) of RP/FA/CC/Listing Sections, NCDRC
- v) Guard File.